

(b) whether proper infrastructure monitoring mechanism, Grievances Cell etc., are in place and the details thereof; and

(c) the details of how empanelment of Government and private hospitals have been done, selection criteria adopted?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) Pradhan Mantri Jan Arogya Yojana (PMJAY) is being implemented through the State Governments/UTs. The State Governments have been given flexibility to implement PMJAY either through insurance companies, or directly through trust/society, or in a mixed mode. The payments for treatment is done on pre-defined package rate basis. Keeping in view the State specific requirements, States/UTs have the flexibility to modify these rates within a limited bandwidth.

(b) National Health Agency (NHA), registered as a society, has been setup by the Government to implement PMJAY through State level Health Agencies. A robust IT system has been put in place for effective implementation of the Scheme. In addition, a Central Grievance Redressal Management System has been designed for receiving grievances. Grievances can be registered on the portal or through the National Call Centre 14555 or through mail, letter, fax etc., which are acknowledged, recorded, escalated & resolved as per well-defined process through a three tier grievance redressal structure.

Further, a multi-prong approach has been adopted by putting in place a fraud control mechanism.

(c) State Government, through State Health Agencies, empanel hospitals within their jurisdiction to provide care to beneficiary families. As far as private hospitals under PMJAY are concerned, defined criteria and hospital empanelment guidelines have been adopted. The guidelines are available on the website www.pmjay.gov.in.

Compensation for victims of faulty hip implants

219. SHRI SANJAY RAUT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of patients who suffered from faulty hip implants supplied by a global pharma major;

(b) whether Government has worked out compensation from the supplier to each patient who had suffered due to faulty hip implant; and

(c) whether patients have been taken on board before arriving at the compensation amount and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) As per the information provided by the firm, 1058 patients were registered on Johnson & Johnson helpline.

The Government had constituted a committee to examine the issues relating to faulty ASR Hip Implants. The committee, after detailed examination of the issue, submitted its report to the Government, which accepted the recommendations with some modifications. Based on the accepted recommendations, the Government constituted a Central Expert Committee under the Chairmanship of Dr. R.K. Arya, Director, Sports Injury Centre inter-alia to determine the quantum of compensation.

The Ministry of Health and Family Welfare has also requested all the States/UTs to form State Level Committees to examine the affected patients within their jurisdiction so that the process is less arduous for the patients.

A formula for determining compensation for the affected patients has also been formulated and placed in public domain. The affected patients can approach either the Central Expert Committee or State Level Committee as per their convenience.

M/s Johnson & Johnson Pvt. Ltd. has been asked to comply with the recommendations of the Committee and to pay the compensation as per the formula approved by the Government in the interest of the patients. However, M/s Johnson & Johnson Pvt. Ltd. has challenged the expert committee report on payment of compensation before the Hon'ble High Court of Delhi.

The Central Expert Committee had invited the affected patients/their representatives/ any other stakeholders in the meeting held on 09.01.2019 and given audience to those present in the meeting.

Karnataka's PIP for NHM

220. SHRI D. KUPENDRA REDDY:

SHRI K. C. RAMAMURTHY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the State Government of Karnataka had sought approval of Project